## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P(IB) No.363/KB/17

Present: Hon'ble Member (J) Shri Jinan K.R

Name of the Company	Punjab National Bank -Vs- Divyajyoti Sponge Iron Pvt Ltd		
Under Section	7 IBC		
	nation of Authorized (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1. ARUN GO	IPTA, FEIA	P	Apma97
			12/2
1. Mr. Anirudha Roy. 2. Mr. Avishek Guh 3. Sk Shahrukh Ka	, Adr } for the Resolution	i Professional	12/2/18

1. Sanjay Cady , Adv

1. Avitra Basee, Adr. 2. Abhejit Sankon, Adr. 3. Abhik Kennelu, Adr.

1. Rupak Ghosh Adv 7 Pramay Agarwal Adv J Aairban Majnuda Adv

if Awirban Roy, Adv. 4 Debray Jahn. Adv.

7 Debang slu Droda. Adv.

For P.C. Jain.

## ORDER

- Ld. Counsel on behalf of the Resolution Professional (RP) as well as Ld. RP is present. Ld. Counsel for the financial creditors and one of the resolution applicant is present.
- Ld. Counsel for the RP has filed supplementary affidavit in pursuant to the direction given on 18/01/2018. However, it is found defective. Ld. Counsel for the RP submits that he will cure the defect and file during the course of the day.
- Ld. Counsel appearing on behalf of the corporate debtor sought leave to file rejoinder to the supplementary affidavit filed by the RP, a copy whereof is served to the corporate debtor today. Prayer is allowed. Rejoinder, if any, may be filed within 3 days with a copy in advance to the RP.
- Ld. Counsel appearing on behalf of one of the resolution applicant, who had given expression of interest, submits that the Resolution Plan submitted to the RP which has not accepted by the RP without assigning any reason. Ld. RP is directed to receive the Resolution Plan and decide it according to law. It is also brought to my notice that submissions of Resolution Plan is expiring on 18/02/2018.

List it on 19/02/2018.

Sd

(Jinan K.R.) Member (J)